

53
Content

Sr no	Content	Page No.
1.	Report of Joint Committee	1-6
2.	Annexure 1 -List of trees (above 30cm) standing at the site during inspectin	7-8
3.	Annexure 2 - Photograph of Site Visit	9-13
4.	Annexure 3 - Letter No. 929-30 Dated 04.05.2026 send to Improvement Trust, Barnala	14-17
5.	Annexure 4 - Detailed Abstract and Estimated Monetary Valuation penalty of Uprooted Trees Based on Stumps and Residue Found on Site	18
6.	Annexure 5 - Letter of nomination of representatives from PCCF, CPCB ,and Regional Office MoEFCC (attached translated copy)	19-25
7.	Annexure 6 -Letter of committee related to proceedings and site visit(attached translated copy)	26-29
8.	Annexure 7 - Letter to all stakeholders regarding site visit	30-32
9.	Annexure 8 -Written statement of slum dwellers earlier living in Improvement Trust Land(attached translated copy)	33-34

Jagdish

Gof

Hausel

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH,
NEW DELHI
(Original Application No. 188 of 2026)

Report of the Joint Committee in Original Application No. 188 of 2026 titled Sh. Gurpreet Singh Versus Punjab & Ors. In compliance to the orders of Hon'ble National Green Tribunal (Principal Bench) dated 23.03.2026

1.0 Background and the Order of the Hon'ble National Green Tribunal (PB):

The present matter arises out of Original Application No. 188 of 2026 filed before the Hon'ble National Green Tribunal, wherein the applicant has alleged that officials of the Improvement Trust, Barnala, along with other concerned authorities, have illegally uprooted approximately 140 green trees, including several heritage trees aged around 50 years.

It has been stated that the said trees were located on Government land under the control of the Improvement Trust, Barnala, near Phawara Chowk, Barnala, and that heavy machinery (JCB) was deployed for uprooting the trees. The species of trees reportedly affected include Neem, Banyan, Peepal, Mulberry, Teak, Kikar, Tahli, and Jand, which are ecologically significant and contribute substantially to urban green cover.

The applicant has alleged that such large-scale tree felling has resulted in serious environmental damage, including loss of green cover and ecological imbalance. It has further been contended that no prior permission was obtained from the competent authority before carrying out the tree removal. The Hon'ble NGT has passed an order which is as follows:

***Para 5:** Having regard to the seriousness of issue involving in the OA, we also form a Joint Committee comprising of the representative of the CPCB, RO MoEF&CC, Chandigarh and the representative of the Principal Chief Conservator of Forests (PCCF), Punjab who will act as the coordinating agency in the Joint Committee. The Joint Committee will visit the site ascertain the correctness of the allegations made in the OA and also find out the number of trees which have been illegally cut and the persons responsible for the same and will suggest appropriate punitive and remedial measures.*

The Hon'ble National Green Tribunal, Principal Bench vide order dated 23.03.2026 (Annexure-1) has observed and directed, as follows:

2.0 Compliance of the directions of Hon'ble NGT:

2.1 Constitution of Joint Committee:

Tajdich

Gy

Hausel

In compliance with the directions of the Hon'ble National Green Tribunal in the above matter, a Joint Committee was constituted comprising representatives from the Central Pollution Control Board (CPCB), Regional Office of MoEF&CC, Chandigarh, and the office of the Principal Chief Conservator of Forests (PCCF), Punjab. The PCCF, Punjab was designated as coordinating agency for the Joint Committee. A Joint Committee comprising of following members was constituted

- ❖ Sh. Kaushal Kishore IFS, Divisional Forest Officer, Sangrur (representative of the Principal Chief Conservator of Forests (PCCF), Punjab)
- ❖ Er. J.P. Meena, Scientist-'E', CPCB, RD, Chandigarh (Representative of the CPCB)
- ❖ Sh. Sunny Goel, Technical Officer, MoEF&CC, IRO, Chandigarh (Representative of the MoEF&CC)

The following actions have been taken by the Joint Committee for complying with the orders of Hon'ble NGT:

- ❖ The first meeting of the Joint Committee was convened on 27.04.2026 through virtual mode by the DFO, Sangrur. All members participated in the meeting and deliberated upon the matter in detail, including the approach for site inspection and assessment of alleged tree felling.
- ❖ The Joint Committee, along with the representative of the Improvement Trust, Barnala, and the applicant Gurpreet Singh, conducted a site visit on 30.04.2026 to verify and ascertain the correctness of the allegations made in the present matter. During the visit, the Committee carried out a detailed inspection of the site, including verification of the area where tree felling was alleged to have taken place. The Committee also interacted with the slum dwellers who had earlier resided on/near the site and collected secondary information regarding the tree cutting activities and the prevailing site conditions.

2.2. Findings of the Joint Committee:

1. During the visit, the Joint Committee observed that the subject site had been excavated and levelled for the purpose of construction activities. Earthwork activities appeared to have been carried out over a significant portion of the land. The Committee further observed heaps of excavated soil as well as soil brought from outside at the site, indicating ongoing or recent development activities.

Tagdich

Goel

Kaushal

2. As informed by the representative of the Improvement Trust, Barnala, the total area of the site is approximately 10.47 acres. During the site visit, the Joint Committee recorded the **geo-coordinates (latitude and longitude)** of all corners of the site.

<ul style="list-style-type: none"> • 30.380542N 75.542048 E 	<ul style="list-style-type: none"> • 30.38251N 75.545421 E
<ul style="list-style-type: none"> • 30.380176 N 75.5436 E 	<ul style="list-style-type: none"> • 30.382761N 75.543452 E

3. The representative of the Improvement Trust, Barnala, informed that no prior permission had been obtained from the Forest Department for the cutting of trees.
4. It was further informed that the land falls under the non-forest category. However, tree felling even on non-forest land is subject to applicable state regulations and prior permissions from the competent authority, wherever required, and the same appears not to have been complied with in the present case.
5. At the time of visit, the Joint Committee observed that the Improvement Trust, Barnala, did not provide any documentary evidence or records (such as tree enumeration details, permission from competent authority, or disposal records) during the inspection to substantiate the tree cutting activities.
6. At the time of visit about 76 tree was standing at the site . out of which 26 are poles i.e girth belows 30 cm. **Annexure I.**
7. At the time of visit, only limited number of tree stumps and remnants were observed at the site. The number of visible stumps did not fully correspond with the allegation of large-scale tree felling.
8. No substantial quantity of branches, leaves, or other cutting residues was found at the site, indicating that the felled material may have been removed /disposed of prior to the site visit. Further, as informed by the complainant, the said tree cutting activity is reported to have taken place during February–March, 2026.
9. At the time of visit, the complainant presented videos and photographs of past incidents at the site, which indicate that tree cutting activities and loading of felled tree material were carried out, with vehicles also seen transporting the material. The said visual evidence suggests that cutting and transportation of tree logs had taken place and cannot be ruled out. Further, during the site inspection, the Joint Committee observed marks of uprooted trees/stumps. However, due to the absence of sufficient physical evidence and cutting residues, the Committee could not conclusively ascertain or enumerate the exact number of trees felled at the site.

10. The Committee also visited the office/storage premises of the concerned authority, where some cut tree logs were found stored. However, the quantity of stored logs appeared insufficient to account for the total number of trees alleged to have been cut.
11. Geo-tagged Photographs taken during site visit on 30.04.2026 is enclosed as **Annexure-II**

2.3 Feedback taken from the slum dwellers:

During the site inspection, the Committee conducted local inquiries to ascertain the ground reality prior to the incident. A formal verbal statement was recorded from a local resident living adjacent to the spot. Sh. Vijay Kumar S/o Sh. Mangal Singh, resident near Noor Hospital, Barnala, categorically stated to the Committee that there were approximately 200 trees standing on the Improvement Trust site and confirmed that all the uprooted trees were green and viable prior to the felling

3. Identification of Responsible Persons

As per the directions of the Hon'ble NGT to find out the persons responsible, the Committee made the following efforts and observations:

- **Local Testimonies:** During the site visit, the local slum dwellers living at the site explicitly stated to the Committee that the tree felling was carried out under the direct orders of the Chairman of the Improvement Trust, Barnala. This aligns with the applicant's allegation naming the Chairman, Executive Officer, and other officials of the Trust.
- **Administrative Evasion During Inspection:** On the day of the inspection, the Committee explicitly inquired with the officials of the Improvement Trust present at the site regarding who issued the work orders for the felling of the trees and the deployment of heavy machinery (JCBs). However, the officials failed to provide any satisfactory verbal response, nor did they produce any relevant administrative documents, resolutions, or work orders to justify the clearance.
- **Formal Written Requisition and Non-Compliance:** As the administrative records were not available during the site inspection, the Committee formally requisitioned all relevant documents from the Chairman and the Executive Officer of the Improvement Trust, Barnala, vide letter No. 929-930 dated 04.05.2026. This communication explicitly sought clarification regarding the competent authority that sanctioned the work orders for the tree felling and the deployment of heavy machinery (Copy attached as Annexure-III). However, the officials of the Improvement Trust have failed to submit the required information or provide any reply within the stipulated timeframe. **Annexure III**

4. Suggested Punitive and Remedial Measures

In compliance with the Hon'ble Tribunal's directions, the Committee recommends the following measures based on the on-the-spot situation:

Punitive Measures:

Tagdich

Gay

Hansel

1. TREE PRESERVATION POLICY FOR NON FOREST GOVERNMENT AND PUBLIC LANDS- 2024 Section 4.1 read as:

The owners of the SAID LAND will take all necessary and possible measures to protect trees from illicit felling, pruning and pollarding by evolving their own mechanisms and use provisions of Indian Penal Code or any other law applicable to penalize offenders, if required, so as to deter illicit felling, pruning and pollarding of trees on the said lands

Section 4.1 of the 2024 Policy mandates that the owners of the land must use the provisions of the Indian Penal Code (IPC) to penalize offenders and deter illicit felling. Since the Improvement Trust, Barnala, not only failed to protect the trees but is allegedly complicit in their destruction and the subsequent misappropriation of the timber, the Committee recommends that the Hon'ble NGT direct the Senior Superintendent of Police (SSP), Barnala, to register an FIR under relevant sections of the IPC (including theft of public property and criminal breach of trust) against the responsible officials.

2. Further Section 4.2 of TREE PRESERVATION POLICY FOR NON FOREST GOVERNMENT AND PUBLIC LANDS- 2024 states that:

4.10 District Level officers of various departments shall ensure that no felling of trees take place in their jurisdiction without the approval obtained as per the provisions of this policy. In case there is a violation of the policy, apart from the other actions as per the policy and the law applicable, such district level officers shall be proceeded as per the disciplinary proceedings as provided in the Punjab Civil Services Punishment Conduct and Appeal Rules

The Committee notes a gross dereliction of duty by the district-level officers of the Improvement Trust, Barnala, who failed to prevent the unapproved felling within their jurisdiction. In strict compliance with **Section 4.10** of the *Tree Preservation Policy for Non-Forest Government and Public Lands - 2024*, the Committee recommends that the competent authority immediately initiate formal disciplinary proceedings under the **Punjab Civil Services (Punishment and Appeal) Rules** against the complicit officials of the Improvement Trust, Barnala.

3. **Action for Contempt of Court:** Given that the felling was conducted in blatant disregard of the blanket ban imposed by the Hon'ble Punjab & Haryana High Court in CWP No. 392 of 2025 (dated 24.12.2025), the Hon'ble Tribunal may consider recommending appropriate legal action against the responsible officials of the Improvement Trust, Barnala, for willful disobedience of the Court's directives.
4. **Imposition of Penalty:** Following the unauthorized felling, the Forest Department conducted an assessment to determine the volume and commercial value of the uprooted wood. Based on girth measurements and in accordance with the Schedule of Compensation Rates 2025, the market value for 55 identifiable trees has been calculated at approximately ₹1,31,000. It is pertinent to note that a complete financial assessment was not possible, as the value of several trees could not be determined due to only roots or scattered branches remaining at the site. The Committee recommends that this assessed market value of ₹1,31,000 be recovered as a strict penalty from the

Tajdich

Gay

Hansel

responsible officials. The Market Value were Calculated using Schedule of Compensation rates 2025. (Calculation sheet attached as **Annexure IV**)

Remedial Measures:

1. Compensatory plantation: The committee recommends a compensatory afforestation ratio of 1:5 (planting 5 saplings for every tree felled, meaning ~ xyz saplings) along with minimum of 5 years maintenance. Plants to be planted should be of good quality and not less than 4 to 5 feet of height. For taking up of compensatory plantation, department shall identify a suitable land bank from lands owned by it preferably at same site to the extent possible and if it is not possible then alternatively at the nearest possible site within same District from where trees are to be felled.
2. To prevent further environmental damage, the Committee recommends marking of the remaining standing trees at the site to protect them from any future unauthorized felling

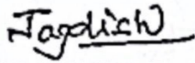
The above factual report of the Joint Committee is being submitted for the consideration of Hon'ble NGT, which may kindly be taken on record. The Joint Committee shall abide by further directions of the Hon'ble NGT in this matter.

1. Sh. Kaushal Kishore , IFS (Representative of PCCF (Hoff) SAS Nagar,Punjab.



.....

2. Sh. Jagdish Parsad Meena , Sc "E" (Representative, CPCB ,RD) Chandigarh.



.....

3. Sh. Sunny Goel, Technical Officer (Representative, Regional Office (RO) , MoFF&CC) Chandigarh



.....

Annexure I

List of trees (above 30cm) standing at the site during inspectin

M. No	Species	Girth	Class	Vol	Remarks
1	Drek	137	IIA	1.10	G/S
2	Drek	101	III	0.55	G/S
3	Neam	59	V	0.05	G/S
4	Drek	87	IV	0.15	G/S
5	Drek	64	IV	0.15	G/S
6	Drek	63	IV	0.15	G/S
7	Drek	50	V	0.05	G/S
8	Drek	152	IIB	2.00	G/S
9	mulberry	84	IV	0.15	G/S
10	Drek	89	IV	0.15	G/S
11	Drek	111	III	0.55	G/S
12	Beri	32	V	0.05	G/S
13	mulberry	39	V	0.05	G/S
14	mulberry	34	V	0.05	G/S
15	Masqat	75	IV	0.15	G/S
16	Masqat	76	IV	0.15	G/S
17	Kikar	117	III	0.55	G/S
18	Kikar	74	IV	0.15	G/S
19	Drek	89	IV	0.15	G/S
20	Drek	54	V	0.05	G/S
21	Bohar	283	IB	3.50	G/S
22	Bohar	32	V	0.05	G/S
23	mulberry	57	V	0.05	D/S
24	mulberry	32	V	0.05	G/S
25	Drek	45	V	0.05	G/S
26	Drek	39	V	0.05	G/S
27	Drek	51	V	0.05	G/S
28	Masqat	131	IIA	1.10	G/S
29	mulberry	48	V	0.05	G/S
30	Masqat	132	IIA	1.10	G/S
31	peepal	128	IIA	1.10	D/F
32	Drek	40	V	0.05	G/S
33	Drek	102	III	0.55	G/S
34	Neam	61	IV	0.15	G/S
35	Neam	49	V	0.05	G/S
36	mulberry	32	V	0.05	G/S
37	Drek	33	V	0.05	G/S
38	Drek	46	V	0.05	G/S
39	Drek	34	V	0.05	G/S

Tajdich

Fuj

Hansel

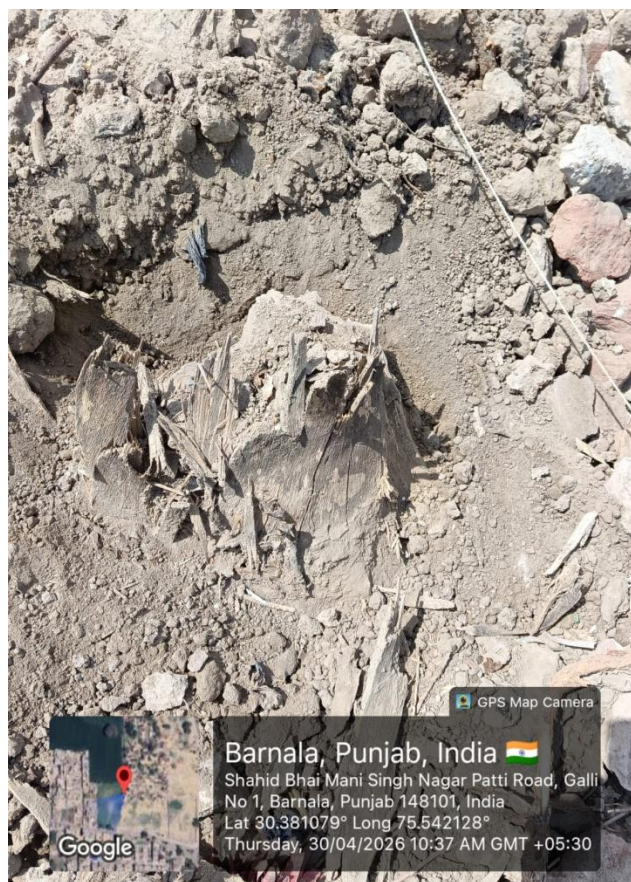
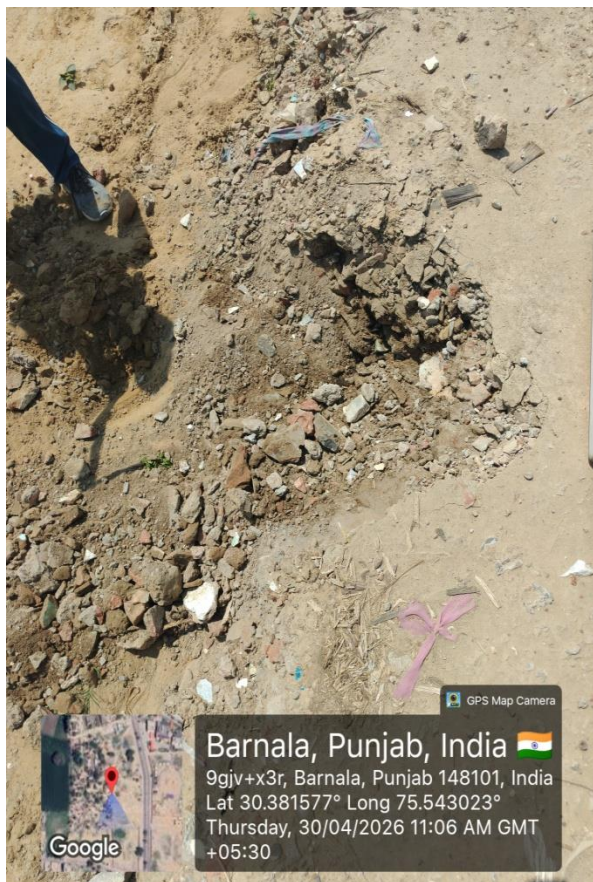
40	Drek	41	V	0.05	G/S
41	Kikar	41	V	0.05	G/S
42	Drek	45	V	0.05	G/S
43	Siris	63	IV	0.15	G/S
44	Siris	74	IV	0.15	G/S
45	peepal	102	III	0.55	G/S
46	peepal	99	III	0.55	G/S
47	peepal	125	IIA	1.10	G/S
48	mulberry	32	V	0.05	G/S
49	mulberry	33	V	0.05	G/S
50	Suhanjana	40	V	0.05	G/S
51	Suhanjana	40	V	0.05	G/S
52	Neam	32	V	0.05	G/S
53	Neam	33	V	0.05	G/S
54	peepal	53	V	0.05	G/S
55	peepal	77	IV	0.15	G/S
56	peepal	69	IV	0.15	G/S
57	peepal	122	IIA	1.10	G/S
58	Bohar	94	III	0.55	G/S
59	Bohar	65	IV	0.15	G/S
60	Bohar	70	IV	0.15	G/S
61	Bohar	150	IIB	2.00	G/S
62	Bohar	135	IIA	1.10	G/S
63	Bohar	312	IB	3.50	G/S
64	Siris	61	IV	0.15	G/S
65	Siris	68	IV	0.15	G/S
66	Bohar	55	V	0.05	G/S
67	Neam	34	V	0.05	G/S
68	Bohar	112	III	0.55	G/S
69	Drek	65	IV	0.15	G/S
70	Drek	55	V	0.05	G/S
71	Drek	53	V	0.05	G/S
72	Drek	54	V	0.05	G/S
73	Bohar	32	V	0.05	G/S
74	Drek	80	IV	0.15	G/S
75	Drek	43	V	0.05	G/S
76	Bohar	60	IV	0.15	G/S

Note :- No of Poles i.e. undersize trees (girth below 30 cm) =26

Tajdich

fy

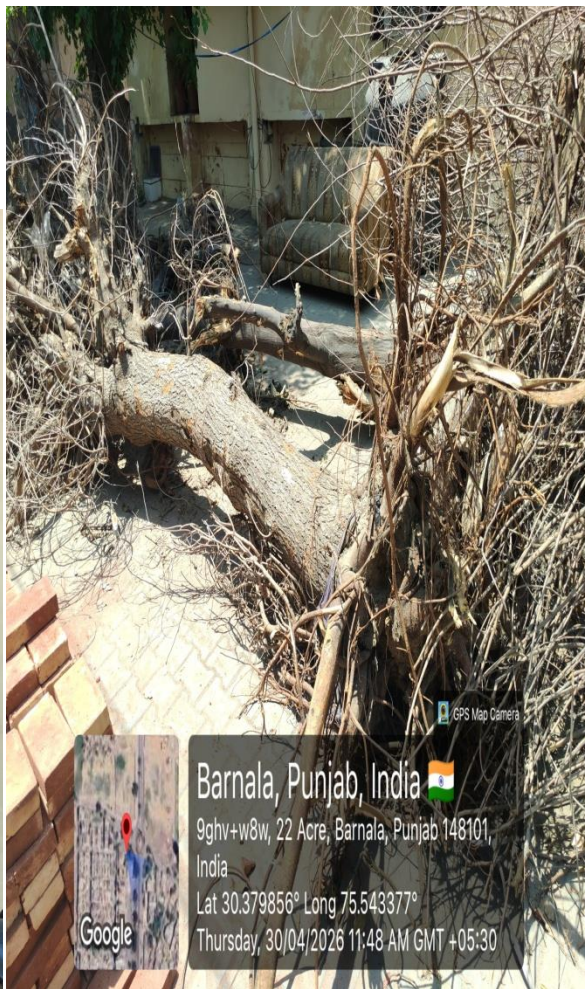
Hausel



Tajdich

Gul

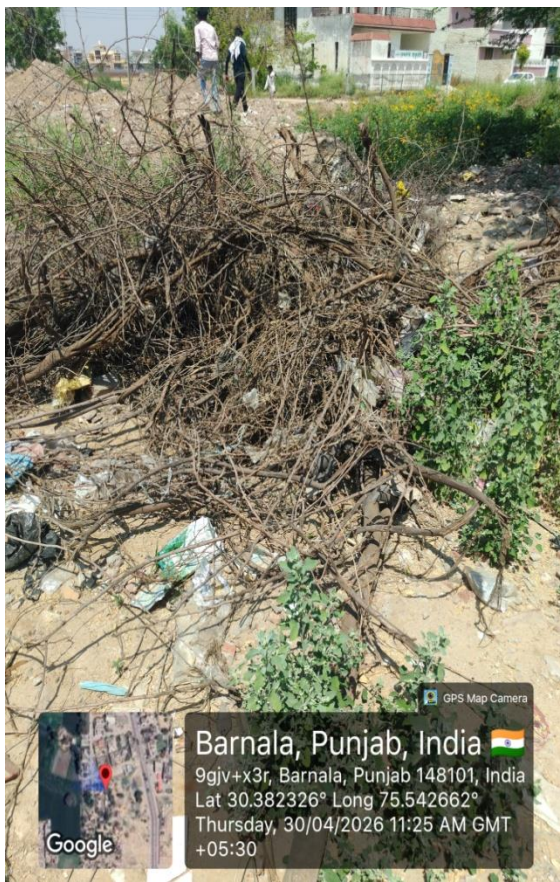
Hansel



Tajdich

Gov

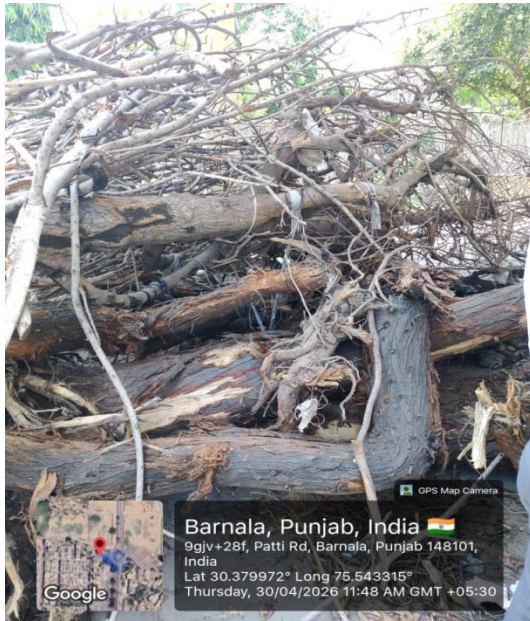
Hansel



Tajdich

Gul

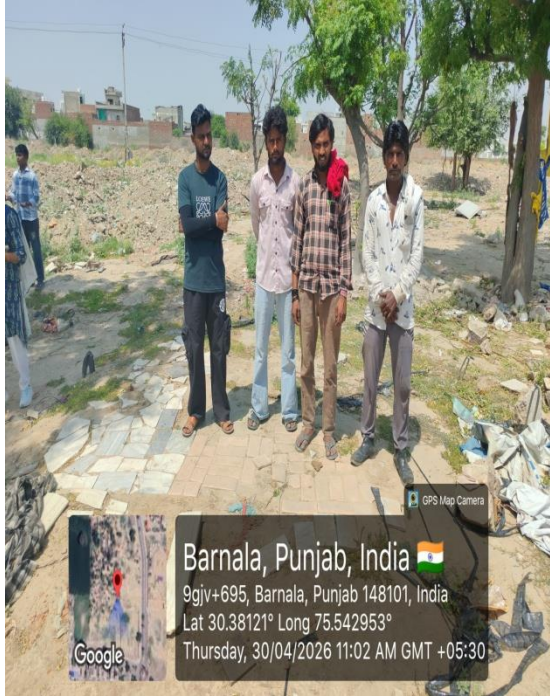
Hausel



Tajdich

Gov

Hausel



Tajdich

Gul

Hansel

Annexure-3

Government of Punjab
Department of Forests and Wildlife Conservation, Punjab
Office of the Forest Divisional Officer, Patiala Gate, Sangrur.
EMAIL.ID dfosng.pb@gmail.com

To-

1. Ram Tirath Manna, Chairman, Improvement Trust, Barnala (Respondent no.7)
2. Rajesh Kumar, Executive officer, Improvement Trust, Barnala (Respondent no.8)

Number.....929-930 **date**.....04/05/26.....

Sub: Requisition for official records and documents regarding the felling of trees at the Improvement Trust land (Phawara Chowk, Barnala) in compliance with the Hon'ble NGT Order dated 23.03.2026 in OA No. 188/2026.

Ref: Hon'ble NGT Principal Bench, New Delhi Order dated 23.03.2026 in Original Application No. 188/2026 (Gurpreet Singh Vs. State of Punjab & Ors.).

With reference to the subject cited above, it is brought to your notice that the Hon'ble National Green Tribunal (NGT) has constituted a Joint Committee to ascertain the facts regarding the alleged illegal uprooting of green heritage trees on the land owned by the Improvement Trust, Barnala. The Hon'ble Tribunal has strictly mandated the Committee to "**find out the number of trees which have been illegally cut and the persons responsible for the same**".

During the joint site inspection conducted by the Committee on 30/04/2026 at the aforementioned site, evidence of tree felling and the use of machinery was observed. As the relevant administrative records regarding the authorization of these activities were not available with the officials present on-site, the Committee requires these details for clarification.

Therefore, to assist the Committee in finalizing the inquiry report as directed by the Hon'ble NGT, you are requested to kindly provide certified copies of the following documents to this office within 02 working days of the receipt of this letter.

1. Revenue Records: The latest Jamabandi and official site plan/demarcation report verifying the ownership and total area of the land in question.
2. Administrative Sanction & Work Orders: Copies of the official noting/file, Trust resolutions, and the final Work Order issued that authorized the site clearance, leveling, and deployment of heavy machinery (JCBs) at the said location.
3. Details of Timber Disposal: Complete details regarding the whereabouts of the uprooted trees. If the timber was auctioned or sold, provide the auction proceedings, receipts, and the total revenue deposited into the Trust's accounts.
4. Proof of Statutory Permissions: Copy of the prior approval obtained from the competent authority under the Punjab Government Tree Preservation Policy for Non-Forest Government and Public Lands - 2024 (Notification Dated 12.09.2024) before initiating the felling.

We request your prompt cooperation in providing this information within the stipulated timeframe to ensure a fair and comprehensive report. Please note that in the absence of these documents, the Committee will be constrained to finalize its findings and submit its recommendations to the Hon'ble NGT based solely on the physical evidence collected during the site inspection.

Kindly treat this as most urgent.

1. Member Cum, Divisional Forest Officer, Sangrur

(*[Signature]*)

2. Member. (Sh. Jagdish Parsad Meena, Sc 'E'. (Representative, CPCB, RD) Chandigarh.

(*Jagdish*)

3. Member Sh. Sunny Goel, Technical Officer, (Representative, Regional Office (RO), MoEF&CC), Chandigarh

(*[Signature]*)

(*[Signature]*)

Divisional Forest Officer,
Sangrur.

(*[Signature]*)

End No. 931-935 Date 04/05/26

Copy is sent to the following for information-

1. Principal Chief Conservator, of Forest (HOFF), SAS Nagar, Punjab.
2. Conservator of Forest, South Circle, Punjab, Patiala.
3. Deputy Commissioner, Barnala.
4. Senior Superintendent of Police, Barnala.
5. The Range Officer is directed to dispatch this communication and ensure that the acknowledgment of receipt is subsequently forwarded to this office.

(*[Signature]*)

Divisional Forest Officer,
Sangrur.

(*[Signature]*)

Item No. 7

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 188/2026

Gurpreet Singh

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 23.03.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Gurpreet Singh, Applicant in Person (Through VC)

ORDER

1. In this Original Application, the applicant has alleged that the officials of Improvement Trust, Barnala along with the other concerned authorities have illegally uprooted about 140 green heritage trees which were aged around 50 years. The applicant alleges that these trees were situated on the Government land of Improvement Trust, Barnala near Phawara Chowk, Barnala and in uprooting these trees the JCB machines were used. The trees were comprising of Neem, Banyan, Peepal, Mulberry, Teak, Kikar, Tahli and Jand. Hence, a serious environmental damage has been caused by the respondents. In support of such a plea, the applicant has relied upon the newspaper report published in "Ajit" on 03.02.2026. The applicant has further alleged that in spite of the complaint, no action has been taken by the concerned authorities due to the influence of the violators. The applicant has placed on record news item Annexure P-1 and the photographs Annexure P-1/2 in support of the allegations made in the OA.

2. The OA raises substantial issue relating to the compliance of environmental norms.
3. Issue notice to the respondents.
4. The applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
5. Having regard to the seriousness of issue involving in the OA, we also form a Joint Committee comprising of the representative of the CPCB, RO MoEF&CC, Chandigarh and the representative of the Principal Chief Conservator of Forests (PCCF), Punjab who will act as the coordinating agency in the Joint Committee. The Joint Committee will visit the site ascertain the correctness of the allegations made in the OA and also find out the number of trees which have been illegally cut and the persons responsible for the same and will suggest appropriate punitive and remedial measures.
6. Let this exercise be completed by the Joint Committee within a period of four weeks and the report be submitted immediately thereafter.
7. List on 03.07.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 23, 2026
Original Application No. 188/2026
P

annexure- 4

Abstract of trees that are placed in improvement trust office barnala after uprooting them (trees) from 25 acres improvement Trust barnala area.

ABSTRACT

Species	V	IV	III	IIA	IIB	IA	IB	Total	Vol.(m3)
Mulbery	0	2	1	1	0	0	0	4	1.95
Compensation	0	4000	5000	8000	0	0	0	17000	
masket	0	2	1	0	0	0	0	3	0.85
Compensation	0	5000	4500	0	0	0	0	9500	
Drek	2	2	1	1	0	0	0	6	2.05
Compensation	3000	6000	4500	10000	0	0	0	23500	
Misc.	0	4	1	0	0	0	0	5	1.15
Compensation	0	10000	4500	0	0	0	0	14500	
Total	2	10	4	2	0	0	0	18	
total compensation	3000	25000	18500	18000	0	0	0	64500	

Abstract of trees uprooted in improvement trust 22 acre, barnala only base of tree in avialable at site (improvement trust area, barnala).

ABSTRACT

Species	V	IV	III	IIA	IIB	IA	IB	Total	Vol.(m3)
Shisham	3	0	1	0	0	0	0	4	0.70
Compensation	4500	0	10000	0	0	0	0	14500	
kikar	2	0	0	0	0	0	0	2	0.10
Compensation	3000	0	0	0	0	0	0	3000	
Mulbery	4	0	0	0	0	0	0	4	0.20
Compensation	4000	0	0	0	0	0	0	4000	
masket	5	1	0	0	0	0	0	6	0.40
Compensation	5000	2500	0	0	0	0	0	7500	
Drek	12	2	0	0	0	0	0	14	0.90
Compensation	18000	6000	0	0	0	0	0	24000	
Misc.	4	2	1	0	0	0	0	7	1.05
Compensation	4000	5000	4500	0	0	0	0	13500	
Total	30	5	2	0	0	0	0	37	
total compensation	38500	13500	14500	0	0	0	0	66500	

Taglich

Gov

Journal

ANNEXURE- 5

Government of Punjab
Department of Forest and Wildlife Preservation
Office of Conservator of Forests, South Circle, Opposite Central Jail, Patiala
Telephone No: 0175-2921628, Email: cfpatiala@gmail.com

To,

The Divisional Forest Officer,
Sangrur.

Number: I/1365615/2026 Date: 11-04-2026

Subject: OA No. 188/2026 Gurpreet Singh Vs State of Punjab & Ors.

Reference: Superintendent Forest Working, Office of Principal Chief Conservator of Forests (HoFF), S.A.S. Nagar Punjab's endorsement no. I/1362937/2026 dated 08.04.2026 addressed to this office.

Regarding the subject and reference mentioned above, you are hereby directed to obtain a copy of the petition for the said case from the Honorable National Green Tribunal and provide it to the Head Office. This is so that instructions can be issued by the Government in the name of the Advocate General, Punjab, in a timely manner. Furthermore, in compliance with the orders passed by the Honorable National Green Tribunal on 23.03.2026, the Principal Chief Conservator of Forests (HoFF) should be represented in the committee formed by the Honorable Tribunal in this case. This is to ensure that the proceedings are completed within the stipulated time and that the report regarding the action taken is sent to the Head Office for the information of this office.

Enclosure: As above.

(Signature)

AJIT KULKARNI

CONSERVATOR OF FORESTS-SOUTH CRL

11-04-2026 Copy

True Translate Copy



Divisional Forest Officer
Sangrur Forest Division
SANGRUR

ਪੰਜਾਬ ਸਰਕਾਰ
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ
 ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਸਾਹਮਣੇ ਸੈਂਟਰਲ ਜੇਲ, ਪਟਿਆਲਾ
 ਟੈਲੀਫੋਨ ਨੰ. 0175-2921628, ਈ-ਮੇਲ : cfpatiala@gmail.com

ਸੇਵਾ ਵਿਖੇ

ਵਣ ਮੰਡਲ ਅਫਸਰ,

ਸੰਗਰੂਰ।

ਨੰਬਰ: I/1365615/2026

ਮਿਤੀ 11-04-2026

ਵਿਸ਼ਾ OA No. 188/2026 Gurpreet Singh Vs State of Punjab & Ors.

ਹਵਾਲਾ: ਸੁਪਰਡੰਟ ਫਾਰੈਸਟ ਵਰਕਿੰਗ, ਦਫ. ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਐਸ.ਏ.ਐਸ. ਨਗਰ ਪੰਜਾਬ ਜੀ ਦਾ ਪਿੱਠ ਅੰਕਣ ਨੰ. I/1362937/2026 ਮਿਤੀ 08.04.2026 ਇਸ ਦਫਤਰ ਨੂੰ ਪੱਤਰ ਆਪ ਨੂੰ ਸੰਬੋਧਨ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਦੀ ਪਟੀਸ਼ਨ ਦੀ ਕਾਪੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਤੋਂ ਪ੍ਰਾਪਤ ਕਰਨ ਉਪਰੰਤ ਮੁੱਖ ਦਫਤਰ ਨੂੰ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ, ਤਾਂ ਜੋ ਸਰਕਾਰ ਪਾਸੋਂ ਸਮੇਂ ਸਿਰ ਐਡਵੋਕੇਟ ਜਨਰਲ, ਪੰਜਾਬ ਜੀ ਦੇ ਨਾਂ ਹਦਾਇਤਾਂ ਜਾਰੀ ਕਰਵਾਈਆਂ ਜਾ ਸਕਣ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਮਿਤੀ 23.03.2026 ਨੂੰ ਪਾਸ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਇਸ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਵਿੱਚ ਪ੍ਰਧਾਨ ਮੁੱਖ ਪਾਲ (HoFF) ਜੀ ਨੂੰ represent ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਨਿਯਤ ਸਮੇਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਕਾਰਵਾਈ ਮੁਕੰਮਲ ਕੀਤੀ ਜਾ ਸਕੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਬਾਰੇ ਰਿਪੋਟ ਇਸ ਦਫਤਰ ਦੀ ਜਾਣਕਾਰੀ ਹੇਠ ਮੁੱਖ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਨੱਥੀ: ਸਹਿਪੱਤਰ।

AJIT KULKARNI
 CONSERVATOR OF FORESTS-SOUTH CRL
 11-04-2026

2026/5
 15/4/26
 280

Government of Punjab
 Department of Forest and Wildlife Preservation, Punjab
 Office of Principal Chief Conservator of Forests (HoFF), Punjab
 Van Bhawan, Sector-68, Sahibzada Ajit Singh Nagar.
 Email id: pccfcomplex@gmail.com
 (Forest Branch-II)

To

Divisional Forest Officer,
 Sangrur

No. FOREST-FW0FW-2(CC)/45/2026-FW/I/1366845/2026 Date: 13-04-2026

Subject:- OA No. 188/2026 Gurpreet Singh Vs State of Punjab & Ors.

Regarding the above subject, you are hereby informed by sending an attachment of the email dated 10.04.2026 from Sh. Jagdish Prasad Meena, Additional Director (Scientist-E), CPCB and Regional Director, Chandigarh, MoEF&CC. In compliance with the orders passed by the Honorable National Green Tribunal on 23.03.2026 in this case, immediate necessary action should be taken by coordinating with the concerned authorities within the stipulated time, and ensure that this office is informed about the action taken.

Enclosure: Attached as above.

CHIEF CONSERVATOR OF FOREST (WORKING PLAN)

13-04-2026

Endorsement No. FOREST-FW0FW-2(CC)/45/2026-FW/I/1366845/2026

Date:- 13-04-2026

A copy of the letter, along with the enclosure, is being sent to the Chief Conservator of Forests (Plains) and Conservator of Forests, South Circle, Patiala, for information and necessary further action.

The attached enclosure is as mentioned above.

Chief Conservator of Forests (Working Plan) 13.04.2026.

True Translate Copy



Divisional Forest Officer,
 Sangrur Forest Division
 SANGRUR

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ ਪੰਜਾਬ
ਦਫਤਰ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਪੰਜਾਬ
ਵਣ ਭਵਨ, ਸੈਕਟਰ-68, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ।

Email id: pccfcomplex@gmail.com

(ਵਣ ਸ਼ਾਖਾ-II)

ਸੇਵਾ ਵਿਖੇ,

ਵਣ ਮੰਡਲ ਅਫਸਰ,

ਸੰਗਰੂਰ।

ਨੰ. FOREST-FW0FW-2(CC)/45/2026-FW/I/1366845/2026

ਮਿਤੀ: 13-04-2026

ਵਿਸ਼ਾ:- OA No. 188/2026 Gurpreet Singh Vs State of Punjab & Ors.

* * * * *

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਪ ਨੂੰ Sh. Jagdish Prasad Meena, Additional Director (Scientist-E), CPCB ਅਤੇ Regional Director, Chandigarh, MoEF&CC ਦੀ ਈ-ਮੇਲ ਮਿਤੀ 10.04.2026 ਦੀ ਕਾਪੀ ਸਮੇਤ ਸਹਿਪੱਤਰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਮਿਤੀ 23.03.2026 ਨੂੰ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਸਬੰਧਤ ਅਥਾਰਟੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਨਿਯਤ ਸਮੇਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਤੁਰੰਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਬਾਰੇ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

ਨੱਥੀ ਸਹਿਪੱਤਰ ਉਪਰੋਕਤਵਾਂਗ।

CHIEF CONSERVATOR OF FOREST (WORKING PLAN)

13-04-2026

ਪਿੱਠਅੰਕਣਨੰ. FOREST-FW0FW-2(CC)/45/2026-FW/I/1366845/2026

ਮਿਤੀ:- 13-04-2026

ਪੱਤਰ ਦੀ ਇਕ ਨਕਲ ਸਮੇਤ ਸਹਿਪੱਤਰ ਮੁੱਖ ਵਣ ਪਾਲ (ਪਲੇਨਜ) ਅਤੇ ਵਣ ਪਾਲ ਸਾਊਥ

15/4/26
343

ਸਰਕਲ, ਪਟਿਆਲਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਨੱਥੀ ਸਹਿਪੱਤਰ ਉਪਰੋਕਤਵਾਂਗ।

CHIEF CONSERVATOR OF FOREST (WORKING PLAN)

13-04-2026

ਸ਼੍ਰੇਣੀ	ਕਿਸਮ	ਮੁਕਾਬਲਾ ਨੰਬਰ	ਮੁਕਾਬਲਾ ਦਾ ਵੇਰਵਾ
1	ਸੁਰੱਖਿਅਤ	1000	ਮੁਕਾਬਲਾ ਨੰਬਰ 1000
2	ਅਸੁਰੱਖਿਅਤ	2000	ਮੁਕਾਬਲਾ ਨੰਬਰ 2000
3	ਅਸੁਰੱਖਿਅਤ	3000	ਮੁਕਾਬਲਾ ਨੰਬਰ 3000

ਮੁਕਾਬਲਾ ਨੰਬਰ 1000, 2000, 3000 ਦੇ ਅਧੀਨ ਸੂਚਨਾ ਅਤੇ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਮੁਕਾਬਲਾ ਨੰਬਰ 1000 ਦੇ ਅਧੀਨ ਸੂਚਨਾ ਅਤੇ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਮੁਕਾਬਲਾ ਨੰਬਰ 2000 ਦੇ ਅਧੀਨ ਸੂਚਨਾ ਅਤੇ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਮੁਕਾਬਲਾ ਨੰਬਰ 3000 ਦੇ ਅਧੀਨ ਸੂਚਨਾ ਅਤੇ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

Fwd: Compliance of Hon'ble NGT order dated 23.03.2026 in O.A No. 188 / 2026- reg.
1 message

pccf-hoff <pccfhoffpunjab21@gmail.com>
To: forestworking0023@gmail.com

Fri, Apr 10, 2026 at 11:37 AM

----- Forwarded message -----

From: **Jagdish Prasad Meena, Sc. E** <jagdish.cpcb@nic.in>
Date: Fri, Apr 10, 2026 at 11:35 AM
Subject: Compliance of Hon'ble NGT order dated 23.03.2026 in O.A No. 188 / 2026- reg.
To: pccfpunjab <pccfpunjab@gmail.com>, pccf-pb <pccf-pb@nic.in>

Sir,

This has reference to Hon'ble NGT order dated 23.03.2026 in the matter of O.A No. 188/2026 titled of Gurpreet Singh Versus State of Punjab & Ors. (Copy enclosed). The Joint Committee comprising of the representative of the CPCB, RO MoEF&CC, Chandigarh and the representative of the Principal Chief Conservator of Forests (PCCF), Punjab who will act as the coordinating agency in the Joint Committee. The Principal Chief Conservator of Forests (PCCF), Punjab is the nodal agency for coordination and compliance.


In this context, Sh. J. P. Meena, Sc. 'E' (Mobile No.:6393115414 email id jagdish.cpcb@nic.in) is nominated from CPCB, RD Chandigarh to represent CPCB in the Joint Committee. He may be contacted directly for further proceeding in this matter.

This is for your kind information and necessary action please.

सादर
With Regards

जगदीश प्रसाद मीना
Jagdish Prasad Meena
अपर निदेशक (वैज्ञानिक-इ)
Additional Director (Scientist-E)
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, चंडीगढ़
Regional Directorate, Chandigarh
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार
Ministry of Environment, Forest and Climate Change, Govt of India
बीएसएनएल टेलीफोन एक्सचेंज, दूसरी मंजिल, सेक्टर 49-सी, चंडीगढ़-160047
BSNL Telephone Exchange, 2nd Floor, Sector 49-C, Chandigarh-160047
मोबाइल नंबर 6393115414
Mobile No. 6393115414

--
Dharminder Sharma, IFS
Principal Chief Conservator of Forests (HoFF)
Forest Complex, Sec. 68, SAS Nagar (Punjab)-160062
Contact No. 0172-2298004-05
Mob. No. 94170-28088

 Tree cutting Barnala OA 188 of 2026.pdf
140K



भारत सरकार
78
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh



F. No.: 19-CC-068/2026-ROC



Dated: As per e-sign

To

The Principal Chief Conservator of Forests (PCCF),
Government of Punjab (Coordinating Agency)

Sub: Nomination for Joint Committee in compliance of Hon'ble NGT order dated 23.03.2026 in O.A No. 188/2026 in the matter of Gurpreet Singh Vs State of Punjab & Ors. – reg.

Ref: Hon'ble NGT (PB) order dated 23.03.2026

Sir,

With reference to the subject cited above and in compliance with the directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, it is to inform you that the following officer has been nominated to represent the Regional Office (RO), MoEF&CC, Chandigarh, in the Joint Committee constituted by the Hon'ble Tribunal:

- **Name:** Sunny Goel
- **Designation:** Technical Officer - Forestry
- **Mobile No.:** 9999416402
- **Email Id:** sunnygoel2008@gmail.com

This issues with the approval of the DDGF (Central), Regional Office, Ministry of Environment, Forest & Climate Change (MoEF&CC), Chandigarh.

Being a **Court Matter**, this is to be treated as **MOST URGENT**.

Enclosure: as above

Yours faithfully,
-sd-

(Raja Ram Singh)
Deputy Inspector General of Forests(Central)
Regional Office, Chandigarh

Copy to:

1. Representative, Central Pollution Control Board (CPCB) (Committee Member).

बेज नं. 24-25, सेक्टर-31 ए, चंडीगढ़ - 160030 /Bays No. 24-25, Sector-31 A, Chandigarh-160030
दूरभाष/Tel No: 0172-2638135 Email: ronz.chd-mef@nic.in

ANNEXURE- 6

Government of Punjab
Department of Forest and Wildlife Preservation, Punjab
Office: Divisional Forest Officer, Patiala Gate, Sangrur.
EMAIL ID: dfosng.pb@gmail.com*

1. Sh. J.P. Meena, Sc 'E'
Mob. No. 63931-15454,
Email.ID- Jagdish.cpcb@nic.in
From CPCB, RD Chandigarh.

2. Sunny Goel
Designation: Technical Officer-Forestry,
Mob. No. 99994-16402,
Email. ID- sunnygoel2008@gmail.com
Number: 491-492 | Date: 23/04/26

Subject: Nomination for Joint Committee in compliance of Hon'ble NGT order dated 23.03.2026 in O.A No.188/2026 in the matter of Gurpreet Singh V/s State of Punjab & ors. Reg.

In connection with the above-mentioned subject, and in compliance with the orders passed by the Hon'ble N.G.T. dated 23.03.2026, a joint VC (Video Conferencing) meeting regarding a joint inspection has been scheduled for 27.04.2026, Monday, at 10:00 AM. Please ensure your attendance at the meeting on time so that the site inspection can be conducted in accordance with the Hon'ble Court's orders and the report can be submitted to the Hon'ble Court in a timely manner. The link for the meeting will be shared with you separately.

Divisional Forest Officer,
Sangrur.

True Translate Copy



Divisional Forest Officer
Sangrur Forest Division
SANGRUR

ans

ਪੰਜਾਬ ਸਰਕਾਰ
ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
ਦਫ਼. ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਗੇਟ, ਸੰਗਰੂਰ।
EMAIL.ID dfosng.pb@gmail.com

ਵੱਲ-

1. Sh. J.P. Meena, Sc 'E'
Mob. No. 63931-15454,
Email.ID- Jagdish.cpcb@nic.in
From CPCB, RD Chandigarh.

2. Sunny Goel
Designation: Technical Officer-Forestry,
Mob. No. 99994-16402,
Email. ID- sunnygoel2008@gmail.com

ਨੰਬਰ 491-499.....ਮਿਤੀ 23/04/26.....

ਵਿਸਾ-

Nomination for Joint Committee in compliance of Hon'able NGT order dated 23.03.2026 in O.A No.188/2026 in the matter of Gurpreet Singh V/s State of Punjab & ors. Reg.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਹੋਏ ਆਰਡਰ ਮਿਤੀ 23.03.2026 ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਇੱਕ ਸਾਂਝੀ ਇਨਸਪੈਕਸ਼ਨ ਕਰਨ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਿਤੀ 27.04.2026 ਦਿਨ ਸੋਮਵਾਰ ਸਮਾਂ ਸਵੇਰੇ 10 ਵਜੇ ਇੱਕ ਸਾਂਝੀ ਬੀ.ਸੀ ਮੀਟਿੰਗ ਰੱਖੀ ਜਾਣੀ ਹੈ। ਕ੍ਰਿਪਾ ਕਰਕੇ ਸਮੇਂ ਸਿਰ ਮੀਟਿੰਗ ਅਟੈਂਡ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਕੋਰਟ ਜੀ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਸਾਇਟ ਦਾ ਮੁਆਇਨਾ ਕਰਕੇ ਰਿਪੋਰਟ ਮਾਨਯੋਗ ਕੋਰਟ ਜੀ ਨੂੰ ਸਮੇਂ ਸਿਰ ਪੇਸ਼ ਕੀਤੀ ਜਾ ਸਕੇ। ਮੀਟਿੰਗ ਸਬੰਧੀ ਲਿੰਕ ਆਪ ਜੀ ਨੂੰ ਵੱਖਰੇ ਤੌਰ ਤੇ ਸੇਅਰ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ।

[Signature]
ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਸੰਗਰੂਰ।
[Signature]

Government of Punjab
 Department of Forest and Wildlife Preservation, Punjab
 Office of Divisional Forest Officer, Patiala Gate, Sangrur.
 EMAIL ID: dfosng.pb@gmail.com

To,
 Conservator of Forests Circle,
 Punjab, Patiala.

Number: 5446 Date: 24-4-2026

Subject: Nomination for Joint Committee in compliance of Hon'ble NGT order dated 23.03.2026 in O.A No.188/2026 in the matter of Gurpreet Singh V/s State of Punjab & ors. Reg.

Reference: Your office letter no. I/365615/2026 dated 11.04.2026.

In connection with the above subject and reference, in compliance with the orders issued by the Hon'ble N.G.T. dated 23.03.2026, the undersigned has coordinated via telephone with other members of the formed committee regarding a joint inspection. A joint V.C. (Video Conferencing) meeting has been scheduled for Monday, 27.04.2026, at 10:00 AM, so that in compliance with the Hon'ble Court's orders, the site inspection can be conducted and the report can be submitted to the Hon'ble Court on time by April 30.

(Signed)

Divisional Forest Officer,
 Sangrur.

Endst. No: 5447 | Date: 24-4-2026

A copy is forwarded to the Principal Chief Conservator of Forests (HOFF) with reference to their letter no. FOREST-FWOFW-2(CC)45/2026-FW/1/1366845/2026 dated 13.04.2026 for information.

(Signed)

Divisional Forest Officer,
 Sangrur

True Translate Copy



Divisional Forest Officer
 Sangrur Forest Division
SANGRUR

ਪੰਜਾਬ ਸਰਕਾਰ
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
 ਦਫ਼. ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਗੇਟ, ਸੰਗਰੂਰ।
 EMAIL.ID dfosng.pb@gmail.com

ਸੇਵਾ ਵਿਖੇ-


ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,
 ਪੰਜਾਬ, ਪਟਿਆਲਾ।

ਨੰਬਰ 5446 ਮਿਤੀ 24-4-2026

ਵਿਸਾ- Nomination for Joint Committee in compliance of Hon'able NGT order dated 23.03.2026 in O.A No.188/2026 in the matter of Gurpreet Singh V/s State of Punjab & ors. Reg.


ਹਵਾਲਾ- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. I/365615/2026 ਮਿਤੀ 11.04.2026.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਹਵਾਲੇ ਅਧੀਨ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਹੋਏ ਆਰਡਰ ਮਿਤੀ 23.03.2026 ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਇੱਕ ਸਾਂਝੀ ਇਨਸਪੈਕਸ਼ਨ ਕਰਨ ਦੇ ਸਬੰਧ ਵਿੱਚ ਨਿਮਨਹਤਾਖਰ ਜੀ ਵੱਲੋਂ ਗਠਿਤ ਕਮੇਟੀ ਦੇ ਦੋ ਦੂਜੇ ਮੈਂਬਰਾਂ ਨਾਲ ਟੈਲੀਫੋਨ ਰਾਹੀਂ ਬਾਤ-ਚੀਤ ਕਰਕੇ ਮਿਤੀ 27.04.2026 ਦਿਨ ਸੋਮਵਾਰ ਸਮਾਂ ਸਵੇਰੇ 10 ਵਜੇ ਇੱਕ ਸਾਂਝੀ ਬੀ.ਸੀ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਹੈ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਕੋਰਟ ਜੀ ਵੱਲੋਂ ਹੋਏ ਆਰਡਰ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਸਾਇਟ ਦਾ ਮੁਆਇਨਾ ਕਰਕੇ ਮਿਤੀ 30 ਅਪ੍ਰੈਲ ਤੱਕ ਮਾਨਯੋਗ ਕੋਰਟ ਜੀ ਨੂੰ ਸਮੇਂ ਸਿਰ ਰਿਪੋਰਟ ਪੇਸ਼ ਕੀਤੀ ਜਾ ਸਕੇ।


 ਵਣ ਮੰਡਲ ਅਫਸਰ,
 ਸੰਗਰੂਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ 5447 ਮਿਤੀ 24-4-2026

ਕਾਪੀ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HOFF) ਜੀ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰ. FOREST-FWOFW-2(CC)45/2026-FW/1/1366845/2026 ਮਿਤੀ 13.04.2026 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜੀ ਜਾਦੀ ਹੈ।


 ਵਣ ਮੰਡਲ ਅਫਸਰ,
 ਸੰਗਰੂਰ।

ANNEXURE-7

Government of Punjab
Department of Forests and Wildlife Conservation, Punjab
Office of the Forest Divisional Officer, Patiala Gate, Sangrur.
EMAIL.ID dfosng.pb@gmail.com

To-

1. District Development & Panchayat officer, Barnala. (Respondent no. 5)
2. Block Development & Panchayat officer, Barnala (Respondent no. 6) *eSehna*
3. Ram Tirath Manna, Chairman, Improvement Trust, Barnala (Respondent o.7)
4. Rajesh Kumar, Executive officer, Improvement Trust, Barnala (Respondent no.8)
5. Sandeep Sharma , Executive Engineer, Urban Planning & Development authority, Patiala. (Respondent no. 11)
6. Block Development & Panchayat, Block Mehal Kalan. (Respondent o. 12).
7. Sarpanch Amanpreet Kaur ,W/o Jaspal Singh Gram Panchayat Dhaner. (Respondent no. 13).
8. Sarpanch Gram Panchayat Bakhtgarh (Respondent no. 14).
9. Senior Superintendent of Police Barnala (Respondent no. 15).

Number 565-573 Date 27/04/26

Sub - Nomination for Joint Committee in compliance of Hon'able NGT order dated 23.03.2026 in O.A No.188/2026 in the matter of Gurpreet Singh V/s State of Punjab & ors. Reg.

In reference to the subject cited above, you are requested to note that in compliance with the order of the Hon'ble NGT dated 23.03.2026, a VC (Video Conference) meeting was held on Monday, 27.04.2026 at 10:00 AM with the two other members (Sh. J.P Meena, Sc 'E'. Mob No. 63931-15454, from CPCB, RD Chandigarh and Sh. Sunny Goel Designation: Technical Officer-Forestry, Mob.999941-16402) regarding the committee constituted as per directions of honourable NGT to conduct a joint inspection.

In compliance with the orders passed by the Hon'ble NGT Court-

(Having regard to the seriousness of issue involving in the OA, we also form a Joint Committee comprising of the representative of the CPCB, RO MoEF&CC, Chandigarh and the representative of the Principal Chief Conservator of Forests (PCCF), Punjab who will act as the coordinating agency in the Joint Committee. The Joint Committee will visit the site ascertain the correctness of the allegations made in the OA and also find out the number of trees which have been illegally cut and the persons responsible for the same and will suggest appropriate punitive and remedial measures)

A joint inspection is scheduled to be conducted at the site on Thursday, April 30 at 9:00 AM to thoroughly inspect the location.

The aforementioned departments are requested to kindly reach the site on time so that a clear report can be prepared in compliance with the directions of the Hon'ble NGT Court and submitted to the Hon'ble Court in a timely manner.

Janshal
 Forest Division Officer,
 Sangrur.

Ends. No. 574-578 Date 27/04/26

Copy is sent to the following for information-

1. The Chief Forest Officer (HOFF), SAS Nagar, Punjab.
2. Forest Officer South Circle, Punjab, Patiala.
3. It is requested to the Deputy Commissioner, Barnala to kindly send the representatives of his office on the date given on the site.
4. It is directed to the Forest Range Officer, Barnala to send a letter to the above departments with acknowledgement of receipt to this office and to ensure that he himself reaches the site on time with the relevant records.
5. Gurpreet Singh S/o Dev Singh, Resident of Village & Post Kahneke, Tehsil Tapa, District Barnala, Punjab 148107, (Mob- 95014-04756)

Janshal
 Forest Division Officer,
 Sangrur.

Item No. 7

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 188/2026

Gurpreet Singh

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 23.03.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Gurpreet Singh, Applicant in Person (Through VC)

ORDER

1. In this Original Application, the applicant has alleged that the officials of Improvement Trust, Barnala along with the other concerned authorities have illegally uprooted about 140 green heritage trees which were aged around 50 years. The applicant alleges that these trees were situated on the Government land of Improvement Trust, Barnala near Phawara Chowk, Barnala and in uprooting these trees the JCB machines were used. The trees were comprising of Neem, Banyan, Peepal, Mulberry, Teak, Kikar, Tahli and Jand. Hence, a serious environmental damage has been caused by the respondents. In support of such a plea, the applicant has relied upon the newspaper report published in "Ajit" on 03.02.2026. The applicant has further alleged that in spite of the complaint, no action has been taken by the concerned authorities due to the influence of the violators. The applicant has placed on record news item Annexure P-1 and the photographs Annexure P-1/2 in support of the allegations made in the OA.

2. The OA raises substantial issue relating to the compliance of environmental norms.
3. Issue notice to the respondents.
4. The applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
5. Having regard to the seriousness of issue involving in the OA, we also form a Joint Committee comprising of the representative of the CPCB, RO MoEF&CC, Chandigarh and the representative of the Principal Chief Conservator of Forests (PCCF), Punjab who will act as the coordinating agency in the Joint Committee. The Joint Committee will visit the site ascertain the correctness of the allegations made in the OA and also find out the number of trees which have been illegally cut and the persons responsible for the same and will suggest appropriate punitive and remedial measures.
6. Let this exercise be completed by the Joint Committee within a period of four weeks and the report be submitted immediately thereafter.
7. List on 03.07.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 23, 2026
Original Application No. 188/2026
P

ANNEXURE -8**Statement**

I Vijay Kumar son of Shri Mangal Singh resident of - near Noor Hospital (back side), Barnala state that there were about 200 trees at the place of Ampurmat (Improvement) Trust. I state that these trees have been uprooted by Manan (Manna) Chairman Improvement Truest through his men.

All these trees were green.

Signature

Vijay Kumar

Witness-

1. Bhindu Nath

resident of - Noor Chowk Bank Side Barnala.

2. Sumit son of Shri Arjak Singh

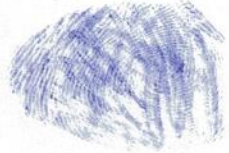
resident of - Noor Chowk Barnala.

True Translated Copy



Divisional Forest Officer
Sangrur Forest Division
SANGRUR

ਮੈਂ ਡੀਜੇ ਰਮਾਰ S/O ਮੰਗਲ ਸਿੰਘ ਫਾਮੀ: - ਕੋਠੇ ਨੂੰ ਰੁਮਬਤਾੜ (Back side), ਬੰਨਾੜ
 ਬਿਅੰਨ ਰਹਾ ਜਾਂ ਤੇ ਰੁਮਬਤਾੜ (Improvement) ਟਰਸਟ ਦੀ ਬਾਂ ਤੇ 200 ਏ
 ਰਹੀਬ ਰੁੱਖ ਮਨ। ਮੈਂ ਇਹ ਬਿਅੰਨ ਰਹਾ ਜਾਂ ਤੇ ਇਹ ਰੁੱਖ ਮਨਾਂ (Mark)
 (Chairman Improvement Trust) ਫੜੇ ਮਾਪਦੈ ਬੰਨਾੜ ਰਹੀ ਪੁੱਟੇ ਗਏ ਰਨ।
 ਇਹ ਮਾਰੇ ਰੁੱਖ ਰਹੇ ਮਨ।



R.T.I. ਡੀਜੇ ਰਮਾਰ

ਗਫਾਰ:-
 ਪੁਰਾ ਗਫੀ
 D/s ਤਿੰਦੂ ਕਪ
 ਫਾਮੀ: ਨੂਰ ਚੌਰ ਬੰਨ ਮਾਇਰ
 ਫਰਮਾੜ

SUMIT
 S/O Anjank Singh
 ਫਾਮੀ: - ਨੂਰ ਚੌਰ ਫਰਮਾੜ